

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No. 2460/94

New Delhi this the 2nd Day of May, 1995.

Hon'ble Mr. N.V. Krishnan, Vice-Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Tarsem Lal, UDC,
R/o-B/50-B Tilak Vihar, ...Applicant
New Delhi-110 018.

(By Advocate Ms. S. Janani, though none appeared)

Versus

1. Union of India through
Secretary,
Ministry of Finance,
Department of Revenue,
New Delhi.
2. The Chairman,
Central Board of Direct Taxes,
North Block,
New Delhi.
3. The Director General of I.T. (Admn.),
7th Floor, Mayur Bhavan,
Con. Circus,
New Delhi-110 001.
4. The Director of Income Tax (RSP&PR),
6th Floor, Mayur Bhawan,
Con. Circus,
New Delhi-110 001. ... Respondents

(By Advocate Sh. R.S. Aggarwal)

ORDER (Oral)

Mr. N.V. Krishnan:-

We have heard the learned counsel for the respondents. He states that after the matter was remitted to the Enquiry Officer again, the Enquiry Officer submitted his report some time back. A copy thereof has been served on the applicant.

2. In this OA we are considering only the prayer at para 8(a) of the OA, which relates to quashing the order of suspension dated 23.8.91. From the submissions of the learned counsel for the respondents it appears that

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the disciplinary proceedings are practically coming to an end. We are of the view that there is no need for our interference. However, we direct that the disciplinary proceedings should now be disposed of within a period of three months from the date of receipt of this order. The OA is disposed of accordingly.

A. Vedavalli
(Dr. A. Vedavalli)

Member (J)

N.V. Krishnan
(N.V. Krishnan)
Vice-Chairman

'Sanju'